[English]

SHRI MOOL CHAND DAGA : Point of order. He should speak from his own place. This is the rule which he has to observe. Why is he speaking from that corner ?

SHRI ZAINUL BASHER : There is no such rule. *(Interruptions)*

SHRI RAJ KUMAR RAI : He himself raises objection and he is answering it and giving dictation. *(Interruptions)*

[Translation]

SHRI R. P. SUMAN : I would submit that the monitoring agencies appointed for on the spot study and implementation of the projects meant for the farmers and labourers should function effectively. Steps should be taken for the effective functioning of this agency, and it should be properly monitored so that the rural people are able to derive maximum benefit out of it.

Similarly, the programmes initiated for the backward c asses are not being implemented properly. These projects are not benefitting them. Therefore, after a careful study of the situation, the Government should take decisions which would ensure their proper implementation and proper utilisation of funds.

This is all I have to submit, and as the time is limited, I conclude.

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15.34 hrs.

STATEMENT RE : INTERIM RFLIEF TO THE WORKERS IN SUGAR IDUSTRY

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : The Government of India set up the Third Wage Board for Sugar Industry workers on 17-7-85 under the Chairmanship of Justice (Retd.) J. M. Tandon to consider the question of a further revision of the present wage structure in the sugar industry.

2. The following recommendations were made by the Wage Board by way of interim relief :—

(i) The workers covered by the Second Wage Board Report shall be eligible for the interim relief;

(ii) The workers reaching the maximum of the grade shall continue to earn annual increments in their existing time-scale till the submission of final award.

(iii) The workers who have already reached the maximum of scale one year or more on the first of January 1986 shall be entitled to the next increment in the existing scale w.e.f. 1st January 1986.

(iv) The workers shall be paid Rs. 45/- per month with effect from the date of the expiry of the last Agreement between the workers and the management or 1st January 198 , whichever is earlier till the submission of the final award.

3. Government have accepted the above recommendations of the Wage Board for grant of interim relief to the sugar industry workers. The recommended interim relief will have only a marginal increase in the cost of production which the industry can be expected to absorb in the revised price structure effective from 1-12-85. There would be no increase in the levy price of sugar.

4. About 3.80 lakh workers in the sugar industry would stand to benefit.

5. A Resolution notifying Government's decision is being published in the Official Gazettee.

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